

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 7TH DAY OF MARCH, 2002

Original Application No.795 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

K.P.Tripathi, son of Shri Mannan Jee Tripathi, at present posted as Senior Superintendent of Post Offices, Pratapgarh, R/o village & Post Twpowan, district Varanasi.

... Applicant

(By Adv: Shri D.C.Saxena)

Versus

1. Union of India, through the Secretary, Ministry of Communication Government of India, New Delhi.
2. Chief Post Master General, U.P.Circle, Lucknow.
3. R.P.Tripathi, Senior Post Master Pratapgarh.

... Respondents

(By Adv: Shri Ganga Ram Gupta)

O R D E R (Oral)

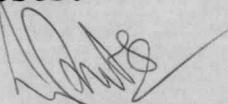
JUSTICE R.R.K.TRIVEDI,V.C.

By this OA u/s 19 of A.T.Act 1985 the applicant has challenged the order dated 10.5.1994 by which on the basis of the order passed by Chief Post Master General, U.P. Circle, Lucknow. Applicant was reverted to the post of Group 'B' from ~~officiating~~ SSPO Pratapgarh. It is not disputed that the promotion as SSPO was only adhoc and on temporary basis from 7.2.1994. The applicant thus had no lien against the post. At no point of time applicant was

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granted regular promotion to the post. In the circumstances, he could be reverted as he had not completed one year in the office. The applicant was also served the memo of charge on 3.5.1994 which was based on vigilance inquiry and it was received by the applicant on 8.5.1994. Thereafter the order of reversion dated 10.5.1994 was passed. The applicant retired from service on 30.6.1994.

In the circumstances, we do not find any illegality in the order of reversion. The OA is accordingly dismissed. No order as to costs.



MEMBER (A)



VICE CHAIRMAN

Dated: 7th March, 2002

UV/